

SHRI OM PRAKASH TYAGI :  
 SHRI NARAIN SWARUP  
 SHARMA :  
 SHRI RAM SWARUP  
 VIDYARTHI :  
 SHRI P. M. SAYEED :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Election Commissioner had requested the State Governments to introduce dry laws a few weeks before the mid-term poll in the States ;

(b) if so, whether the State Governments had accepted the suggestion; and

(c) whether any legislation in this regard is proposed to be introduced ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE : (SHRI M. YUNUS SALEEM) :

(a) The Chief Election Commissioner suggested to the State Governments of Bihar, Punjab, Uttar Pradesh and West Bengal to enforce prohibition of sale and supply of liquors on the day of poll and on two days immediately preceding that day.

(b) The State Governments responded favourably to the Chief Election Commissioner's request as under :

*Bihar* : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

*Punjab* : Sale of liquor was stopped on the day of poll and two days previous to the day of poll. Steps to ensure strict observance of the restrictions imposed on storage of liquors was also taken.

*Uttar Pradesh* : Sale of liquor was stopped on each day of poll. Daily storage of liquor reduced from four Quart bottles of country spirit to two Quart bottles.

*West Bengal* : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

(c) No, Sir.

केन्द्रीय निर्माण तथा आवास योजना के अंतर्गत अनुसूचित जातियों/अनुसूचित आदिम जातियों के लोगों को सहायता

2476. श्री श्रींकार लाल बेरवा : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय निर्माण तथा आवास योजना के अंतर्गत वर्ष 1988-89 में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों को सहायता देने के लिए उत्तर प्रदेश सरकार के लिए कितनी राशि नियत की गई है;

(ख) क्या इस वर्ष का धन नियतन गत वर्ष दी गई राशि से कम है; और

(ग) उपर्युक्त राशि में से राज्य सरकार ने पीडी गढ़वाल के विकास पर कितना धन खर्च किया है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमन्त्री (श्री मुन्नाल राव) : (क) से (ग). पिछड़े वर्ग क्षेत्र में कोई केन्द्रीय निर्माण तथा आवास योजना नहीं है। उत्तर प्रदेश में अंगियों तथा मेहतारों के रहने सहने की परिस्थितियों में सुधार करने के लिए 1987-88 तथा 1988-89 में क्रमशः एक लाख तथा दो लाख रुपये नियत किए गए थे। यह नियतन मुख्यतया अंगियों तथा मेहतारों के लिए आवास प्रायोजनाओं के लिए है। इन नियतनों का उद्देश्य पात्र अनुसूचित जातियों के लिए, खास तौर से स्थानीय निकायों के जरिये, आवास की व्यवस्था करना है, न कि आदिम जातीय क्षेत्रों का विकास करना।

#### Stoppage of Pensions in West Bengal

2477. SHRIMATI ILA PAL-  
 CHOUDHURY :  
 SHRI JAGANNATH RAO  
 JOSHI :  
 SHRI SURAJ BHAN :  
 SHRI ATAL BIHARI VAJPA-  
 YEE :

SHRI RANJIT SINGH :  
SHRI BRIJ BHUSHAN LAL :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Central Government are aware of the fact that the Government of West Bengal have discontinued to pay old-age pension since September, 1968 ;

(b) if so, the reasons therefor ;

(c) the alternative arrangements, if any, made to compensate them in lieu of stoppage of their pensions ;

(d) if not, the reasons therefor ;

(e) whether any other States/Union Territories also discontinued payment of old-age pension ;

(f) if so, their names ; and

(g) the total number of old-age pensions and the total amount of pensions paid annually to them State-wise and Union territory-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] :  
(a) No, Sir.

(b) to (d). Do not arise.

(e) Government of India have no information about any State/Union Territory having discontinued payment of old age pension.

(f) Does not arise.

(g) Information is not available.

निर्वाचनों से पहले मंत्रियों द्वारा पद त्याग

2478. श्री मोलू प्रसाद :

श्री शोम प्रकाश त्यागी :

श्री राज चरण :

क्या बिधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने डा० एम० चेन्ना रेड्डी के मामलों के बारे में उच्चतम न्यायालय द्वारा पुष्टीकृत रूप में भ्रान्ध उच्च न्यायालय के इस निर्णय पर विचार कर लिया है कि 'मंत्री निर्वाचनों में अपने पदों का दुरुपयोग करते हैं

इसलिए उन्हें कम से कम छह महीने पहले अपने पद छोड़ देने चाहिए'; और

(ख) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

बिधि मंत्रालय और समाज कल्याण विभाग में उपमंत्री (श्री मु० यूनुस सलीम) :  
(क) जी हाँ।

(ख) सरकार का यह विचार नहीं है कि मंत्रियों को निर्वाचनों से पूर्व पद छोड़ देना चाहिये।

#### Checking of Beggary in Delhi

2479. SHRI SHRI CHAND GOYAL :  
Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Delhi Administration has taken some effective steps to check beggary in Delhi ;

(b) whether it is also a fact that the Administration has offered to the beggars work, free food and rupee a day in order to put them to gainful employments ; and

(c) the outcome of the above steps ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] :  
(a) Yes, Sir.

(b) While free food is given to beggars, the question of payment one rupee per day for employment outside the beggars' home is under consideration of the Delhi Administration.

(c) A number of beggars have been rounded up which is expected to reduce the incidence of beggary considerably. The aged and infirm beggars have been lodged in institutions for their maintenance, care and rehabilitation.

#### Delegations Sent Abroad by Deptt of Social Welfare

2480 SHRI A. SREEDHARAN :  
DR SUSHILA NAYAR :  
SHRI K. LAKKAPPA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the number of delegations sent